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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP 285/2003 in
OA 629/2002

New Delhi this the 11th day of August, 2003

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble Shri V.K. Majotra, Member (A)

Shri Sriniwas,
S/O Shri Mange Ram,
R/O 25/478, Ashok Nagar,
Near Power House, Bahadur Garh,
Haryana.

..Petitioner

(By Advocate Shri N. Safaya)

VERSUS

1. The Commissioner of Police,
Shri R.S. Gupta,
Police Headquarters,
I.P. Estate, New Delhi.
2. The Joint Commissioner of Police (SR),
Shri Satish Chandra, I.P. Estate,
New Delhi.
3. The Deputy Commissioner of Police-1
South District Shri Vivek Gogia,
Police Station Hauz Khas, New Delhi.

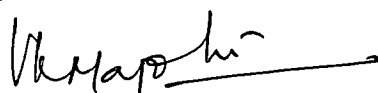
..Respondents

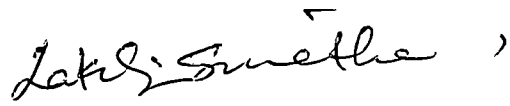
O R D E R (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)

This Contempt Petition is premature having regard to the fact ^{that it is} Tribunal's order dated 13.3.2003 ^{is} and no time was prescribed therein for implementation of the directions in that order. Accordingly reasonable period has to be allowed i.e. at least six months to the respondents to carry out the compliance with those orders.

2. In the above circumstances, CP 285/2003 is disposed of.


(V.K. Majotra)
Member (A)


(Smt. Lakshmi Swaminathan)
Vice Chairman (J)

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